

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI
O.A. NO.913 OF 2022**

IN THE MATTER OF:

MANAV SEWA SANSTHAN AND ANR. ..APPLICANTS
VERSUS
UNION OF INDIA & ORS. ...RESPONDENTS

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FILED BY:


**[SANJEEV KUMAR SINGH & SHIGHRA KUMAR]
(ADVOCATES FOR THE RESPONDENT NO.4)
LEGAL VIBES (ADVOCATES & SOLICITORS)**

NEW DELHI
Dated: 29.02.2024

G-27, FIRST FLOOR,
JANGPURA EXTENSION,
NEW DELHI-110014.
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Respond to each allegation of the Applicants raised now in response dated 08.02.2024 in the following manner:

A. Reply to the allegation that joint committee has not collected samples from location outside and around the unit of respondent no.4

- i. It is submitted that a bare perusal of para III (3) at Pg. 526 and para C at Pg. 528 of the report filed by the Joint Committee would show that the Joint Committee had inspected and carried out verification of the area near the unit of Bajaj Hindusthan Sugar Limited. That the aforesaid position is also confirmed from the Form-I (notice of intention to have sample analysed) duly signed by CPCB during joint inspection at Respondent No. 4 Unit (*marked as Annexure-R4/1 @ Page 17 of the Reply*).
- ii. The above position is also reconfirmed in para VI(a) at Pg. 557.
- iii. A perusal of para 21 at Pg. 564 of the Joint Committee's report would show that the ETP outlet drain of the unit of respondent no.4 was found completely dry and final discharge point towards open land near the cane yard area was found dry. Photograph of the final discharge point

at Pg. 578 of the report also confirms that the area is dry. Further, para 23 at Pg. 564 of the joint committee report records that effluent samples were collected from various sub-units of ETP, and which were tested and results are part of the report.

- iv. Since, the report concludes that there is no discharge at all from the final discharge point, there is no occasion for the Joint Committee to collect sample of water beyond this point and the joint committee had collected samples from the various sub-units of the ETP, STP inlet and outlet and borewell as would be seen from Pg. 565 and 566 of the report.

B. Reply to the allegation that biological oxygen demand (BOD) and chemical oxygen demand (COD) in STPs exceed the values prescribed in the case Nitin Shankar Deshpande v. Union of India and Ors. (OA 1069 of 2018)

- i. It is submitted that the reliance placed by the Applicants on the above referred judgment is entirely misplaced and misconceived in as much as in the said judgment, this Hon'ble Tribunal had clearly stated that the discharge parameter is based on population of cities. Further, the

parameters prescribed were in respect of discharge of treated effluent into rivers or ocean.

- ii. It is a matter of record that the unit of Respondent no. 4 is situated in Rural Area and the treated STP water is being utilised in irrigation, lawns and greenbelt inside the unit to save precious ground water and no treated STP effluent is being discharged outside the premises of the unit of Respondent No. 4. Further, it is pertinent to note that Ministry of Environment and Forest vide gazette notification dated 13.10.2017 have prescribed norms for treated effluents for STP and the same are well complied with in its letter and spirit. A copy of the Gazette Notification dated 13.10.2017 issued by the Ministry of Environment and Forest is being annexed herewith and marked as **ANNEXURE-R-1**.
- iii. Pertinently, the treated effluent from the unit of respondent No.4 have been found to be complying with the norms prescribed in the said notification. It is not even the case of the applicant that the treated effluent from the STP of the unit of Respondent No.4 is not as per the norms prescribed under the said notification dated

13.10.2017. Also, it is a matter of record that the STP is being operated in the unit of respondent No.4 within the standards prescribed in the consent to operate issued by UPPCB.

C. Reply to the allegation that Joint Committee has failed to measure the ETP outlet from Respondent No. 4 against the parameters set in Environment Protection Rules, 1986 for disposal in surface water.

- i. It is reiterated that the Applicants have raised false allegations in respect of the unit of Respondent No.4 and have repeatedly made false representation before this arbitral tribunal in doing so. The applicants claim that the parameters which should be applicable to measure the samples from ETP outlet of the unit of Respondent no.4 should be that as applicable to 'disposal in surface waters' and not as applicable to 'disposal on land'. This claim of the applicants is based on a self-assumed, non-existing and unilateral imagination of the Applicants that 'disposal is taking place in Suwaon Nala'. This imagination of the Applicants has been proved to be contrary to the factual position at the site in as much as a perusal of para 21 at Pg. 564 of the Joint

Committee's report would show that the ETP outlet drain of the unit of respondent no.4 was found completely dry and final discharge point towards open land near the cane yard area was found dry. Photograph of the final discharge point at Pg. 578 of the report also confirms that the area is dry.

- ii. The Joint Committee report further confirms at Sr. No.11 at Pg. 560 read with Sr. No.31 at Page 562 that the treated effluent is being utilised for crop irrigation, as per Ministry of Environment and forest gazette notification dated 14.01.2016. A copy of the Gazette Notification dated 14.01.2016 issued by the Ministry of Environment and Forest is being annexed herewith and marked as **ANNEXURE-R-2**.
- iii. It is pertinent to note here that during the joint inspection two set of samples were collected by the inspection team from the same area and one set of sealed samples collected by the inspection team was handed over to the answering Respondent.

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- iv. The sealed sample was sent for analysis by an independent agency NABL accredited laboratory duly recognised by Ministry of Environment, Forest & Climate Change as well as UPPCB, i.e. Noida Testing Laboratories. The analysis report dated 04.01.2024 (*marked as Annexure-R4/2 @ Page 18-19 of the Reply*) sent by Noida Testing Laboratories demonstrates that even these samples were found to be well within the prescribed standards.
2. It is therefore submitted that the above-titled Application is a gross abuse of process of law by the Applicants. The Applicants have no locus standi to file the above-titled Application. The above-titled Application has been filed with the sole ulterior motive of somehow obtaining a direction for closure of the Sugar Mill of the answering Respondent by creating false records, concocting imaginary stories and making bald, unsubstantiated allegations which are false even to the knowledge of the applicants. The answering Respondent's Sugar Unit is fully compliant with the provisions of the Environment laws and is not causing the alleged pollution in any manner whatsoever.

3. It is therefore prayed that not only the answering Respondent has been dragged into frivolous litigation, but rather considerable precious time of this Hon'ble Tribunal has been wasted in unscrupulous litigation at the hands of the Applicants and the present case is fit for imposition of exemplary costs to discourage unscrupulous litigants from abusing the process of law by filing frivolous Applications.

FILED BY:



**[SANJEEV KUMAR SINGH & SHIGHRA KUMAR]
(ADVOCATES FOR THE RESPONDENT NO.4)**

LEGAL VIBES (ADVOCATES & SOLICITORS)

G-27, FIRST FLOOR,

JANGPURA EXTENSION,

NEW DELHI-110014.

NEW DELHI

DATED: 29.02.2024

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI
O.A. NO.913 OF 2022**

IN THE MATTER OF:-

MANAV SEWA SANSTHAN & ANR.APPLICANTS

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

AFFIDAVIT

I, Amit Kumar Pandey, S/o Sh. Suresh Pandey, aged about 44 years, having registered office at: TC-13, Vibhuti Khand, Gomti Nagar, Lucknow-226010, Presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am the Authorized Representative of the Respondent No.4 (M/s. Bajaj Hindusthan Sugar Limited) and I have been duly authorized to file the present affidavit.
2. That being the authorised representative of the Respondent No. 4 Company, I am well conversant with the facts and records of the case and therefore, competent to swear this affidavit.
3. I have read and understood the contents of the accompanying reply which has been drafted as per my instructions and state that the contents thereof are true as per the verification.



AP

DEPONENT

VERIFICATION:-

I, Amit Kumar Pandey, the deponent above named, do hereby verify declare that the contents of the above affidavit are true to my personal knowledge and that I have not suppressed any material facts.

Verified at New Delhi on this the 28 day of February 2024.


IDENTIFIED


DEPONENT

28 FEB 2024



ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 843]

नई दिल्ली, शक्रवार, अक्टूबर 13, 2017/आश्विन 21, 1939

No. 843]

NEW DELHI, FRIDAY, OCTOBER 13, 2017/ASVINA 21, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 13 अक्टूबर, 2017

सा.का.नि. 1265(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

- संक्षिप्त नाम और प्रारम्भ :—(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2017 है।
(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1 में, क्रम संख्यांक 104 और उससे सम्बन्धित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्यांक और प्रविष्टियां अन्तःस्थापित की जाएगी, अर्थात् :—

क्र. सं.	उद्योग	मानदंड	मानक
1	2	3	4
		बहिर्जाव निस्सारण मानक (निपटान के सभी ढंगों को लागू)	
“105	मल उपचार संयंत्र (एसटीपी)		अवस्थान
			सांद्र का निम्नलिखित से अधिक न होना
		पीएच	(क) देश में कहीं भी
		जैव-रासायनिक ऑक्सीजन (बीओडी)	(ख) 6.5-9.0
		मांग	महानगर* अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैण्ड, त्रिपुरा, सिक्किम, हिमाचल प्रदेश, उत्तराखण्ड, जम्मू-कश्मीर राज्यों और

			अंदमान और निकोबार द्वीप, दादरा और नागर हवेली, दमण और दीव और लक्षद्वीप के सिवाय, सभी राज्यों की राजधानी।	
			ऊपर उल्लिखित से भिन्न क्षेत्र/प्रदेश	30
		कुल निलंबित ठोस पदार्थ (टीएसएस)	महानगर* अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैण्ड, त्रिपुरा, सिक्किम, हिमाचल प्रदेश, उत्तराखंड, जम्मू-कश्मीर राज्यों और अंदमान और निकोबार द्वीप, दादरा और नागर हवेली, दमण और दीव और लक्षद्वीप के सिवाय, सभी राज्यों की राजधानी।	<50
			ऊपर उल्लिखित से भिन्न क्षेत्र/प्रदेश	<100
		फैकल कोलीफॉर्म (एफसी) (अतिसंभाव्य संख्या प्रति 100 मिलीलिटर एमपीएन/100 मिलीलिटर	देश में कहीं भी	<1000

*मुम्बई, दिल्ली, कोलकाता, चेन्नई, बेंगलूरु, हैदराबाद, अहमदाबाद और पुणे महानगर हैं।

टिप्पण :

- (i) पीएच और फैकल कौलीफॉर्म के सिवाय, मिलीग्राम/लिटर में सभी मूल्य।
- (ii) ये, मानक जलाशयों में निस्सारण और भूमि निपटान/अनुप्रयोगों के लिए लागू होंगे।
- (iii) फैकल कौलीफॉर्म के लिए मानक औद्योगिक प्रयोजनों के लिए उपचारित बहिर्स्राव के उपयोग के सम्बन्ध में लागू नहीं होंगे।
- (iv) ये मानक 1 जून, 2019 को या उसके पश्चात् कमीशन किए जाने वाले सभी मल उपचार संयंत्रों (एसटीपी) को लागू होंगे और पुराने/विद्यमान मल उपचार संयंत्र (एसटीपी) राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से पांच वर्ष की अवधि के भीतर इन मानकों को प्राप्त करेंगे।
- (v) समुद्र में उपचारित बहिर्स्राव के निस्सारण के मामले में, इसे उचित समुद्री मुहाने के माध्यम से किया जाएगा और विद्यमान तट निस्सारण को समुद्री मुहानों में संपरिवर्तित किया जाएगा और उन मामलों में, जहां समुद्री मुहाना निस्सारण के बिन्दु पर 150 गुणा न्यूनतम आरम्भिक तनुकरण और निस्सारण बिन्दु से दूर 100 मीटर के किसी बिन्दु पर 1500 गुणा न्यूनतम तनुकरण प्रदान करता है, तब विद्यमान सन्नियम साधारण निस्सारण मानकों में विनिर्दिष्ट किए गए अनुसार लागू होंगे।
- (vi) उपचारित बहिर्स्राव का पुनःउपयोग/पुनःचक्रण तथा उन मामलों में, जहां उपचारित बहिर्स्राव के भाग का पुनःउपयोग और पुनःचक्रण किया जाता है जिसमें मानवीय सम्पर्क की सम्भावना अन्तर्वलित है, ऊपर यथा विनिर्दिष्ट मानक लागू होंगे।
- (vii) केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के अधीन स्थानीय परिवेश को ध्यान में रखते हुए, अधिक कठोर सन्नियम जारी कर सकेगा/कर सकेगी।

[फा. सं. क्यू-15017/2/2008/-सीपीडब्ल्यू]

अरुण कुमार मेहता, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में का.आ. सं. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और तत्पश्चात् उनमें निम्नलिखित अधिसूचनाओं द्वारा संशोधन किए गए थे, अर्थात् :—
 का.आ. 433(अ), तारीख 18 अप्रैल, 1987; सा.का.नि. 176(अ), तारीख 2 अप्रैल, 1996; सा.का.नि. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. 739(अ), तारीख 9 सितम्बर, 2010; सा.का.नि. 809(अ), तारीख 4 अक्टूबर, 2010; सा.का.नि. 215(अ), तारीख 15 मार्च, 2011; सा.का.नि. 221(अ), तारीख 18 मार्च, 2011; सा.का.नि. 354(अ), तारीख 2 मई, 2011; सा.का.नि. 424(अ), तारीख 1 जून, 2011; सा.का.नि. 446(अ), तारीख 13 जून, 2011; सा.का.नि. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. 820(अ), तारीख 9 नवम्बर, 2012; सा.का.नि. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. 771(अ), तारीख 11 दिसम्बर, 2013; सा.का.नि. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. 325(अ), तारीख 7 मई, 2014; सा.का.नि. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. 789(अ), तारीख 11 नवम्बर, 2014; का.आ. 3305(अ), तारीख 7 दिसम्बर, 2015; का.आ. 4(अ), तारीख 1 जनवरी, 2016; सा.का.नि. 35(अ), तारीख 14 जनवरी, 2016; सा.का.नि. 281(अ), तारीख 7 मार्च, 2016; सा.का.नि. 496(अ), तारीख 9 मई, 2016; सा.का.नि. 497(अ), तारीख 10 मई, 2016; सा.का.नि. 978(अ), तारीख 10 अक्टूबर, 2016; और अंतिम बार अधिसूचना संख्यांक सा.का.नि. 1016(अ), तारीख 28 अक्टूबर, 2016 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 13th October, 2017

G.S.R. 1265(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. **Short title and commencement.**—(1) These rules may be called the Environment (Protection) Amendment Rules, 2017.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule – I, after serial number 104 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

Sl. No.	Industry	Parameters	Standards	
1	2	3	4	
		Effluent discharge standards (applicable to all mode of disposal)		
“105	Sewage Treatment Plants (STPs)		Location	Concentration not to exceed
			(a)	(b)
		pH	Anywhere in the country	6.5-9.0
		Bio-Chemical Oxygen Demand (BOD)	Metro Cities*, all State Capitals except in the State of Arunachal Pradesh, Assam, Manipur, Meghalaya Mizoram, Nagaland, Tripura Sikkim, Himachal Pradesh, Uttarakhand, Jammu and Kashmir, and Union territory of	20

		Andaman and Nicobar Islands, Dadar and Nagar Haveli Daman and Diu and Lakshadweep	
		Areas/regions other than mentioned above	30
	Total Suspended Solids (TSS)	Metro Cities*, all State Capitals except in the State of Arunachal Pradesh, Assam, Manipur, Meghalaya Mizoram, Nagaland, Tripura Sikkim, Himachal Pradesh, Uttarakhand, Jammu and Kashmir and Union territory of Andaman and Nicobar Islands, Dadar and Nagar Haveli Daman and Diu and Lakshadweep	<50
		Areas/regions other than mentioned above	<100
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml)	Anywhere in the country	<1000

*Metro Cities are Mumbai, Delhi, Kolkata, Chennai, Bengaluru, Hyderabad, Ahmedabad and Pune.

Note :

- (i) All values in mg/l except for pH and Fecal Coliform.
- (ii) These standards shall be applicable for discharge into water bodies as well as for land disposal/applications.
- (iii) The standards for Fecal Coliform shall not apply in respect of use of treated effluent for industrial purposes.
- (iv) These Standards shall apply to all STPs to be commissioned on or after the 1st June, 2019 and the old/existing STPs shall achieve these standards within a period of five years from date of publication of this notification in the Official Gazette.
- (v) In case of discharge of treated effluent into sea, it shall be through proper marine outfall and the existing shore discharge shall be converted to marine outfalls, and in cases where the marine outfall provides a minimum initial dilution of 150 times at the point of discharge and a minimum dilution of 1500 times at a point 100 meters away from discharge point, then, the existing norms shall apply as specified in the general discharge standards.
- (vi) Reuse/Recycling of treated effluent shall be encouraged and in cases where part of the treated effluent is reused and recycled involving possibility of human contact, standards as specified above shall apply.
- (vii) Central Pollution Control Board/State Pollution Control Boards/Pollution Control Committees may issue more stringent norms taking account to local condition under section 5 of the Environment (Protection) Act, 1986".

[F. No. Q-15017/2/2008-CPW]

ARUN KUMAR MEHTA, Addl. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844 (E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications, namely:—

S.O. 433 (E), dated the 18th April 1987; G.S.R. 176(E) dated the 2nd April, 1996; G.S.R. 97 (E), dated the 18th February, 2009; G.S.R. 149 (E), dated the 4th March , 2009; G.S.R. 543(E), dated the 22nd July,2009; G.S.R. 739 (E), dated the 9th September, 2010; G.S.R. 809(E), dated the 4th October, 2010, G.S.R.

215 (E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354 (E), dated the 2nd May, 2011; G.S.R. 424 (E), dated the 1st June, 2011; G.S.R. 446 (E), dated the 13th June, 2011; G.S.R. 152 (E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; and G.S.R. 277 (E), dated the 31st March, 2012; and G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176 (E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013; G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229 (E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 7th May, 2014; G.S.R. 612, (E), dated the 25th August 2014; G.S.R. 789(E), dated the 11th November 2014; S.O. 3305(E), dated the 7th December, 2015; S.O.4(E), dated the 1st January 2016; G.S.R. 35(E), dated the 14th January 2016; G.S.R. 281 (E), dated the 7th March, 2016; G.S.R. 496(E), dated the 9th May, 2016; G.S.R.497(E), dated the 10th May, 2016; G.S.R.978(E), dated the 10thOctober, 2016; and lastly amended vide notification G.S.R. 1016(E), dated the 28th October, 2016.


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, शुक्रवार, जनवरी 15, 2016/पौष 25, 1937

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

नई दिल्ली, 14 जनवरी, 2016

सा.का.नि. 35(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. **लघु शीर्षक और प्रवर्तन.**— (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2016 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,—

(क) क्रम सं. 4 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित क्रम सं. और प्रविष्टियां रखी जाएंगी, अर्थात् :-

क्रम सं.	उद्योग	मापदंड	मानक
(1)	(2)	(3)	(4)
"4.	चीनी उद्योग	बहिःस्राव	सभी सांद्रण मूल्य सिवाय पीएच के मिलीग्राम प्रति लीटर में है
		पीएच	5.5 – 8.5
		कुल निलंबित ठोस पदार्थ (टीएसएस), मिलीग्राम प्रति लीटर	100 (भूमि पर निपटान के लिए) 30 (भू-पृष्ठ जल पर निपटान के लिए)
		जैव आक्सीजन मांग, बीओडी, [27° सेंटीग्रेट पर तीन दिन], मिलीग्राम प्रति लीटर	100 (भूमि पर निपटान के लिए) 30 (भू-पृष्ठ जल पर निपटान के लिए)

तेल एवं ग्रीज़, मिलीग्राम प्रति लीटर	10
कुल भंग ठोस पदार्थ (टीडीएस), मिलीग्राम प्रति लीटर	2100
अंतिम अपशिष्ट जल बहिःस्राव सीमा	200 लीटर प्रति टन पेराई किए हुए गन्ने के लिए
(पेराई किए हुए गन्ने के प्रति टन के लिए अंतिम उपचारित अपशिष्ट बहिःस्राव 100 लीटर तक निर्बंधित है और छिड़काव तालाब ओवरफ्लो से अपशिष्ट जल या शीतलन टावर ब्लो डाउन पेराई किए हुए गन्ने के लिए 100 लीटर प्रति टन तक निर्बंधित है तथा इकाई से एकल आउटलेट बिन्दु अनुज्ञात है)	
उत्सर्जन	
स्टेक से विविक्त पदार्थ उत्सर्जन प्रति सामान्य क्यूबिक मीटर 150 मिलीग्राम से कम होगा।	

4(1) चीनी उद्योगों में उपचारित बहिःस्राव सिंचाई प्रोटोकाल और अपशिष्ट जल संरक्षण या अपशिष्ट जल प्रबंधन

(i) विभिन्न मृदा टेक्सचरों के लिए लदाई दरें

क्रम सं.	मृदा टेक्सचर	m ³ /Ha/Day में लदाई दर
1.	रेतीली	225 से 280
2.	रेतीली दुमट	170 से 225
3.	दुमट	110 से 170
4.	क्ले दुमट	55 से 110
5.	क्ले	35 से 55

(ii) अपशिष्ट जल संरक्षण और प्रदूषण नियंत्रण प्रबंधन

- अधिक साधित्र जल के पुनः चक्रण के लिए उपयोगिताओं या अनुषंगी इकाईयों के प्रसंस्करण के लिए शीतलन प्रबंधन और पालिसिंग टैंकों की स्थापना हो।
- अपशिष्ट जल उपचार संयंत्र का पेराई ऋतु आरंभ होने से एक मास पूर्व स्थिरीकरण किया जाएगा और यह पेराई ऋतु के पश्चात् एक मास तक प्रचालन करना जारी रखेगा।
- सिंचाई के लिए कोई मांग नहीं अवधि के दौरान उपचारित अपशिष्ट जल को केवल 15 दिन की धारण क्षमता वाले रिसाव रोधी लाइन तालाब में भंडारित किया जाएगा।
- बहावमापी को सभी जल ऐब्स्ट्रैक्शन बिन्दुओं पर प्रतिस्थापित किया जाएगा और ताजे जल के उपयोग को न्यूनतम किया जाएगा।
- समुचित वायु प्रदूषण नियंत्रण युक्तियों को विविक्त पदार्थ उत्सर्जन मानक को पूरा करने के लिए स्थापित किया जाएगा।"

[फा.सं. क्यू-15017/31/2007-सीपीडब्ल्यू]

डा. राशिद हसन, सलाहकार

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में का.आ.सं0 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और तत्पश्चात उनमें निम्नलिखित अधिसूचनाओं के द्वारा संशोधन किए गए :

का.आ. सं. 433(अ), तारीख 18 अप्रैल, 1987; सा.का.नि. सं. 176(अ), तारीख 2 अप्रैल, 1996; सा.का.नि. सं. 97(अ), तारीख 18 फरवरी, 2009; सा.का.नि. सं. 149(अ), तारीख 4 मार्च, 2009; सा.का.नि. सं. 543(अ), तारीख 22 जुलाई, 2009; सा.का.नि. सं. 739(अ), तारीख 9 सितंबर, 2010; सा.का.नि. सं. 809(अ), तारीख 4 अक्टूबर, 2010; सा.का.नि. सं. 215(अ), तारीख 15 मार्च, 2011; सा.का.नि. सं. 221(अ), तारीख 18 मार्च, 2011; सा.का.नि. सं. 354(अ), तारीख 2 मई, 2011; सा.का.नि. सं. 424(अ), तारीख 1 जून, 2011; सा.का.नि. सं. 446(अ), तारीख 13 जून, 2011; सा.का.नि. सं. 152(अ), तारीख 16 मार्च, 2012; सा.का.नि. सं. 266(अ), तारीख 30 मार्च, 2012; सा.का.नि. सं. 277(अ), तारीख 31 मार्च, 2012; सा.का.नि. सं. 820(अ), तारीख 9 नवंबर, 2012; सा.का.नि. सं. 176(अ), तारीख 18 मार्च, 2013; सा.का.नि. सं. 535(अ), तारीख 7 अगस्त, 2013; सा.का.नि. सं. 771(अ), तारीख 11 दिसंबर, 2013; सा.का.नि. सं. 2(अ), तारीख 2 जनवरी, 2014; सा.का.नि. सं. 229(अ), तारीख 28 मार्च, 2014; सा.का.नि. सं. 232(अ), तारीख 31 मार्च, 2014; सा.का.नि. सं. 325(अ), तारीख 7 मई, 2014; सा.का.नि. सं. 612(अ), तारीख 25 अगस्त, 2014; सा.का.नि. सं. 789(अ), तारीख 11 नवंबर, 2014; का.आ. सं. 3305(अ), तारीख 7 दिसंबर, 2015 और अंत में अधिसूचना का.आ. सं. 4(अ), तारीख 1 जनवरी, 2016 द्वारा संशोधन किए गए थे।

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th January, 2016

G.S.R. 35(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:-

1. **Short title and Commencement.**- (1) These rules may be called the Environment (Protection) Amendment Rules, 2016.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In Schedule-I to the Environment (Protection) Rules, 1986, for serial number 4 and the entries relating thereto, the following serial number and entries shall be substituted, namely:-

S.No.	Industry	Parameters	Standards
(1)	(2)	(3)	(4)
"4.	SUGAR INDUSTRY	EFFLUENTS	All concentration values are in milligramme per litre except for pH
		pH	5.5 - 8.5
		Total Suspended Solids (TSS), milligramme per litre	100 (for disposal on land) 30 (for disposal in surface waters)
		Biological Oxygen Demand ,	100 (for disposal on land)

	BOD[3 days at 27°C], milligramme per litre	30 (for disposal in surface waters)
	Oil & Grease milligramme per litre	10
	Total Dissolved Solids (TDS), milligramme per litre	2100
	Final wastewater discharge limit	200 litre per tonne of cane crushed
	(Final treated effluent discharge restricted to 100 litre per tonne of cane crushed and Waste water from spray pond overflow or cooling tower blow down to be restricted to 100 litre per tonne of cane crushed and only single outlet point from unit is allowed.)	
	EMISSIONS	
	The particulate matter emissions from the stack shall be less than 150 milligramme per normal cubic metre	

4(1) Treated effluent Irrigation protocol and waste water conservation or waste water management in Sugar industries

(i) Loading rates for different soil textures

S.N	Soil Texture	Loading rate in m ³ /Ha/Day
1	Sandy	225 to 280
2	Sandy loam	170 to 225
3	Loam	110 to 170
4	Clay loam	55 to 110
5	Clay	35 to 55

(ii) Waste water conservation and pollution control management

1. Establishment of cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
2. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
3. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
4. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
5. Suitable Air pollution control devices to be installed to meet the particulate matter emission standard."

[F.No. Q-15017/31/2007- CPW]

DR. RASHID HASAN, Advisor

Note: - The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and subsequently amended *vide* the following notifications, namely:-

S. O. 433 (E), dated the 18th April 1987; G.S.R. 176(E), dated the 2nd April, 1996; G.S.R. 97 (E), dated the 18th February, 2009; G.S.R. 149 (E), dated the 4th March, 2009; G.S.R. 543(E), dated the 22nd July, 2009; G.S.R. 739 (E), dated the 9th September, 2010; G.S.R. 809(E), dated the 4th October, 2010, G.S.R. 215 (E), dated the 15th March, 2011; G.S.R. 221(E), dated the 18th March, 2011; G.S.R. 354 (E), dated the 2nd May, 2011; G.S.R. 424 (E), dated the 1st June, 2011; G.S.R. 446 (E), dated the 13th June, 2011; G.S.R. 152 (E), dated the 16th March, 2012; G.S.R. 266(E), dated the 30th March, 2012; G.S.R. 277 (E), dated the 31st March, 2012; G.S.R. 820(E), dated the 9th November, 2012; G.S.R. 176 (E), dated the 18th March, 2013; G.S.R. 535(E), dated the 7th August, 2013; G.S.R. 771(E), dated the 11th December, 2013;

G.S.R. 2(E), dated the 2nd January, 2014; G.S.R. 229 (E), dated the 28th March, 2014; G.S.R. 232(E), dated the 31st March, 2014; G.S.R. 325(E), dated the 07th May, 2014, G.S.R. 612, (E), dated the 25th August 2014; G.S.R. 789(E), dated the 11th November, 2014; S.O. 3305(E), dated the 7th December, 2015 and lastly amended *vide* notification S.O. 4(E), dated the 1st January, 2016.

**O.A. No.913/2022 Titled as Manav Sewa Sansthan & Anr. Vs. Union of India & Ors.
(Additional Reply)**

1 message

Legal Vibes <legalvibes.lawfirm@gmail.com>

Thu, Feb 29, 2024 at 8:26 PM

To: litigation.life@gmail.com, secy-moef@nic.in, ms@uppcb.com, mscb.cpcb@nic.in

Dear all,

Please find the attached scanned copy of the Additional reply filed on behalf of the Respondent No.4 (M/s. Bajaj Hindusthan Sugar Ltd.) Before the Hon'ble NGT in O.A No.913/2022.

Kindly accept the advance service in the above captioned matter.

--

Thanks & Regards,

Legal Vibes Law Firm

G-27, First Floor,

Jangpura Extension

New Delhi-110014

Ph: 011-43580335

**Manav Sewa Sansthan Reply.pdf**

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